

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 101
IB-187(ND)/2024

IN THE MATTER OF:

M/s Agarwal Sanitation

.....APPLICANT/PETITIONER

Vs

M/s RPS Infrastructure Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nitesh Jain, Mr. Vatsal Chandra, Advocates.

For the Respondent: Mr. Harshit along with Mr. Deepankr, Mr. Shobhit Shukla,
Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice. Learned Counsel appearing for the Corporate Debtor accepts notice and seeks time to file reply affidavit. Two weeks time granted.

List the matter on **09.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**